

(B)

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

**Original Application No. 974 of 2005**

**Wednesday, this the 17<sup>th</sup> day of September, 2008**

**Hon'ble Mr. Ashok S. Karamadi, Member (J)**  
**Hon'ble Mr. K.S. Menon, Member (A)**

Jagdish Prasad Saroj S/o Late Sukuroo, Ex. Station Master, Block Hut 'Z' (Panki-Bhaupur Section) Resident of 722, Gaughat, Post Office: Muthiganj, District: Allahabad.

**Applicant**

**By Advocate: Sri S.S. Sharma**

**Vs.**

1. The Union of India through-  
The General Manager,  
Headquarters Office,  
North Central Railway,  
**ALLAHABAD.**
2. The Hon'ble President of India  
Through: -  
The Divisional Railway Manager,  
North Central Railway, DRM Office,  
**ALLAHABAD.**
3. The General Manager,  
Headquarters Office,  
North Central Railway,  
**ALLAHABAD.**
4. The Divisional Railway Manager,  
North Central Railway, DRM Office,  
**ALLAHABAD.**
5. The Additional Divisional Railway Manager,  
North Central Railway, D.R.M. Office,  
**ALLAHABAD.**  
(The Revisionary Authority).
6. The Senior Divisional Operating Manager,  
North Central Railway, D.R.M. Office,  
**ALLAHABAD.**  
(The Appellate Authority).



(14)

7. The Divisional Operating Manager,  
North Central Railway, D.R.M. Office,  
ALLAHABAD.
8. Shri B.C. Pathak,  
The then Senior Wagon Movement Inspector,  
N. Railway, Juhi, Kanpur.  
C/o The Station Superintendent,  
North Central Railway, Kanpur.  
(The Enquiry Officer).
9. Shri Sudarshan Kumar,  
Retired Traffic Inspector,  
North Central Railway, Kanpur  
C/o The Station Superintendent,  
North Central Railway,  
KANPUR.

By Advocate: Sri P.N. Rai.

Respondents

**ORDER**

**By Ashok S. Karamadi, Member (J)**

This O.A. is filed alongwith application for condonation of delay challenging the impugned order passed against the applicant. Learned counsel for the applicant brought to our notice that applicant has submitted a petition on 31.01.2005, in pursuance of communication dated 31.08.2004 from respondents' department, same are produced as annexure A-4 and annexure A-13. On this, requests that said petition submitted by the applicant be got disposed of expeditiously by the competent authority concerned.

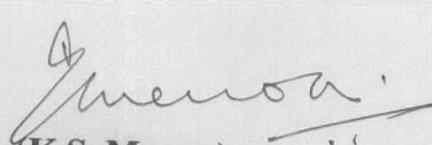
2. Learned counsel for the respondents stated that against condonation of delay application they have filed the objection, therefore, same can be heard in view of submission made by learned counsel for the applicant that he is not seeking any relief on the orders passed by the respondents as on today but he has made a request only for suitable action should be taken on the representation submitted by the applicant, which is produced as annexure A-4 sent to Hon'ble the President of India by the Divisional Railway Manager, North Central Railway, Allahabad.



(15)

3. Hence having regard to circumstances of the case and in view of submission made by learned counsel for the applicant, we thought it just and proper and also in the interest of justice, since said petition is not disposed of as on today, to direct the Divisional Railway Manager, North Central Railway, Allahabad- respondent No. 4 to take necessary steps for disposal of said petition expeditiously. We direct accordingly.

4. With the above direction to respondent No. 4, O.A. stands disposed of. No order as to costs.

  
(K.S. Menon)  
Member (A)

  
(Ashok S. Karamadi)  
Member (J)

/M.M/